

(ग) यदि नहीं तो उसके क्या कारण हैं ?

नागरिक आपूर्ति और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्री कमालुद्दीन अहमद) : (क) उपभोक्ता संरक्षण अधिनियम, 1986, सार्वजनिक, सहकारी, संयुक्त या निजी क्षेत्र द्वारा प्रदान की जाने वाली सभी सेवाओं पर लागू होता है, जो प्रतिफल के लिए भाड़े पर ली गई हों। अतः एयर इंडिया और इंडियन एयरलाइन्स द्वारा दी जाने वाली सेवाएँ इस अधिनियम के तहत आती हैं।

(ख) और (ग) प्रश्न नहीं उठता।

Sub Inspectors in the Civil Supplies Department

2285. SHRI RAMSINH RATHWA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Sub-Inspectors in the Civil Supplies Department of Delhi Administration are assigned the duty of Inspectors of the Department;

(b) whether it is also a fact that they are held responsible for the job previously assigned to Inspectors;

(c) whether Government propose to enhance the pay scales of Sub-Inspectors equal to those of Inspectors; and

(d) if not, what are reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) and (b) Delhi Administration has reported that both Sub-Inspectors and Inspectors' working in their Food Supplies and Consumer Affairs Deptt, are field officials and have powers to enforce provisions of various control orders. The services of both these categories of officials are being utilised by them for field as well as office work.

(c) No such proposal is under consideration of the Delhi Administration.

(d) The two are separate categories of posts with different pay scales.

Quota of essential commodities to Maharashtra

2286: SHRI -SATISH PRADHAN: Will the PRIME MINISTER be pleased to state:

(a) what is the monthly quota fixed for various essential commodities distributed through P.D.S, for Maharashtra, State commodity-wise;

(b) the actual release of quota to the State Government monthwise-itemwise in the last 6 months;

(c) the details of shortfalls, if any;

(d) the reasons therefor; and

(e) the action taken by Government of recent requirement of the State Government?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) to (d) The allocation to and lifting by the State of Maharashtra of rice, wheat, levy sugar, imported edible oil, and kerosene since January, 1992 to June, 1992 is given in the Statement. (See below).

(e) The allocations of PDS commodities are made on a month to month basis, taking into account, besides the demands of a State Government/UT, other factors like the stocks position in the Central Pool, *intra-se* requirement of States/UTs and seasonality factors etc. PDS allocations are supplemental in nature and are not intended to meet the entire requirements of States/ UTs.

Statement

Allocation to and lifting by Government of Maharashtra of rice, Wheat, levy Sugar, imported edible oil and kerosene from January, 1992 to June, 1992.

(Quantity in tonnes)

Month	Rice		Wheat		Kerosene		Imported edible Oil		Sugar
	Allocation	Lifting	Allocation	Lifting	Allocation	Lifting	Allocation	Lifting	Allocation
January, 92	82,000	58,700	1,21,000	1,14,400	1,33,302	1,33,754	4 000	1416	31,435
February, 92	80,000	78,300	1,25,000	1,14,600	1,33,302	1,33,128	2,000	2071	31,435
March, 92	105,000	81,500	95,000	1,11,100	1,15,231	1,16,118	Nil	2316	31,435
April, 92	50,000	71,900	75,000	71,100	1,15,231	115688	2 000	1148	31,435
May, 92	50,000	50,900	85,000	87,900	1,15,231	115502	Nil	520	31,435
June, 92	62,000	63,400	1,02,000	94,600	1,15,231	NA	Nil	1485	31,435

Lifting of levy sugar is nearly 100%. NA

: Not available